

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 10th day of July 2001

Original Application no. 791 of 2001.

Hon'ble Mr. S. Dayal, Administrative Member

Hon'ble Mr. S.K.I. Naqvi, Judicial Member

Govind Gupta, S/o Late G.P. Gupta,
Asstt. Director Song and Drama Division,
Allahabad,
R/o D-43, Soochna Apartments, Vasundhra Enclave,
Delhi.

... Applicant

C/A Shri RK Srivastava

Versus

1. Union of India, through its Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
NEW DELHI.
2. The Director Song and Drama, Division,
NEW DELHI.
3. The Deputy Director (Admn.) Song and Drama
Division,
NEW DELHI.

... Respondents

C/Rs Sri RC Joshi.

2.

O R D E R

Hon'ble Mr. S. Dayal, Member-A.

This OA has been filed for direction to the respondents to promote the applicant on the post of Deputy Director Song and Drama Division on the basis of seniority and unblemished service record and grant all consequential benefits. A direction has also sought to the respondents to consider the case of the applicant under Assured Carrer Progression Scheme.

2. The case of the applicant is that he was appointed as Manager in Song and Drama Division on 16.12.1967. He was promoted as Asstt. Director on 8.1.1988. He was again promoted as Dy. Director on ad-hoc basis on 5.3.1997 for 6 months which was extended twice upto 7.8.1998. There was a complaint made by a casual lady artist, resulting in departmental inquiry against the applicant. The applicant was exonerated from the charges by order dated 7.7.2000. The applicant was again given adverse entry in the year 1998-99 which were expunged. The applicant claims to have made a number of representations out of which he has annexed 2 such representations to the OA. These representations have not yet been considered and replied by the respondents.

3.

3. We feel that the interest of the applicant will be best served, if the respondents are directed to decide the representation of the applicant dated 12.3.2001, within 2 months from the date of receipt of copy of this order alongwith copy of representation, by reasoned and speaking order. The OA is decided accordingly.

4. No order as to costs.


Member-B


Member-A

/pc/